

[डा० राम मनोहर लोहिया]

मान विस्तृत साफ बताता है कि सर्वोच्च न्यायालय की अधिकार सीमा को बढ़ाना चाहिये और उसके लिए लोक सभा को कानून बनाना चाहिये। सतरह बरस ही बने, कभी भी इस कार्यकारिणी ने — एक क्षण के लिए नहीं सोचा कि सर्वोच्च न्यायालय की अधिकार सीमा को बढ़ाया जाए। इसका साफ मतलब होता है कि या तो कार्यकारिणी अपने में मस्त रहती है, बुनिया की और देश की इसको कुछ फिक नहीं है, बाली अपने अधिकार सीमाओं के बारे में इसको चिन्ता रहती है और या यह कि जो इधर-उधर के कुछ मामले हैं उनमें यह फंसी रहती है। इसका क्या मतलब है सर्वोच्च न्यायालय से? इसको तो अपने बरौदे, इधर उधर के छोटे छोटे झगड़ों में से मतलब है।

इसलिए मैं निवेदन करना चाहता हूँ कि कि प्राय देश का ध्यान, लोक-सभा का ध्यान इन दोनों धाराओं की तरफ खींचे और कार्यकारिणी को आदेश दें कि वह शीघ्रतया ऐसे कानून बहानों पर लायें जिससे सर्वोच्च न्यायालय के अधिकार क्षेत्र को बढ़ाया जा सके। मैं जानता हूँ कि कई-दफा सर्वोच्च न्यायालय ठीक फैसले नहीं करती है। उसके सभी फैसलों को मैं ठीक नहीं समझता हूँ। कई दफा बह बड़ा गलत फैसला दे दिया करता है। लेकिन फिर भी मैं उसके अधिकार क्षेत्र को इसलिए बढ़ाना चाहता हूँ कि इस बक्ष हम की सब स्वयं को मिला कर के संघीत चलाना है न कि एक सुरा संगीत बनाना है।

The Minister of Law (Shri Govinda Menon): Mr. Speaker, Sir, two questions arose from the statement made by you from the Chair and the discussion which followed.

One is whether the case pending before the Supreme Court should be prosecuted further. On that the opinion appears to be unanimous that it has become infructuous and that we should not proceed further on that matter.

Then, questions were raised whether we should not have legislation, defining the extent, the quantum, etc. of the privileges of this House including immunity from arrest, as suggested by Mr. Nath Pai. On that matter, I should think, the law, as it is contained in article 105 of the Constitution, is rather indefinite. We have had always to refer to the nature of the privileges which existed in England at the time the Constitution was enacted in 1950. If the view of the House is that we should have legislation either by way of amendment of the Constitution or otherwise, defining the privileges of the Members of Parliament, I shall be happy to take steps in that direction.

Shri Nath Pai: An amendment has already been moved.

डा० राम मनोहर लोहिया : 139 धारा जो मैंने इतनी मेहनत करके निकाली उसके बारे में भी कुछ जवाब दिला दीजिये।

Shri Govinda Menon: Regarding the matter whether the powers and the jurisdiction of the Supreme Court should be extended or reduced, I do not think it arises on this occasion.

डा० राम मनोहर लोहिया : प्राय सन्तुष्ट हैं इस जवाब से ?

12.56 hrs.

#### LUNCH BREAK IN LOK SABHA

Mr. Speaker: I have to inform the House that at a meeting which I held with Leaders of opposition Groups and the Minister of State for Parliamentary Affairs on the 21st March, 1967, it was the unanimous desire of all that the House should have a lunch break from 1 P.M. to 2 P.M. every day and that consequently the revised hours of sittings should be from 11 A.M. to 1 P.M. and 2 P.M. to 6 P.M. Further, on days when

there are half-an-hour discussions, they should start at 5.30 P.M. If the House agrees, this arrangement may take effect from Monday, the 27th March, 1967.

Several hon. Members: Yes.

Shri Nath Pal (Rajapur): I have one small observation to make regarding this lunch interval. I was not very much in favour of it but since the House has agreed, I am also agreeable. It is no use providing an interval for lunch if we are to be condemned to consume the things which are dished here by some caterers under the euphemism called 'food'. Sir, a systematic consumption of this food is bound to destroy the strongest constitution of even Shri Morarji Desai. Unless adequate arrangements are made for what can be called wholesome food, it is of no use.

Mr. Speaker: We will discuss that separately...

श्री नाथ पाल : ठीक है मैं आपकी आज्ञा मान लेता हूँ।

Mr. Speaker: Dr. Chandrasekhar.

श्री बिभूति मिश्र (मोतिहारी) : अध्यक्ष महोदय, पिछले साल भी यह प्रोपोजल था कि लंच आवर होना चाहिये। जिन माननीय सदस्यों के पास मोटर कारें हैं वही लंच करने जा सकते हैं। हम लोग ग्यारह बजे खा कर यहाँ आते हैं और पांच बजे तक बिना लंच आवर के रह सकते हैं..

Mr. Speaker: I have called Dr. Chandrasekhar. He cannot go back now.

श्री बिभूति मिश्र : मेरी बात तो आप सुन लें। हम लोग लंच खा कर आते हैं और पांच बजे तक बैठ सकते हैं। पहले जब यह प्रोपोजल था तो यहाँ रिजल्ट कर दिया गया था। मैं आप से प्रार्थना करता हूँ कि इस को अभी न सावा जाए।

12.58 hrs.

#### ELECTION TO COMMITTEE

POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): I beg to move:

"That in pursuance of Section 5 (g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as the members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act and rules made thereunder."

Mr. Speaker: The question is:

"That in pursuance of Section 5 (g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research Chandigarh, for a term of five years, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

12.59 hrs.

#### GENERAL BUDGET—GENERAL DISCUSSION

Shri P. K. Deo (Kalahandi): Sir, before we take up the general discussion on the Budget. I would like to make a submission regarding the time allotted for the discussion. May I submit that the time should be extended even though it is merely a Vote on Account? This is the first Budget